

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:7138
ANSWERED ON:21.05.2012
ILLEGAL TRADE WITH PAKISTAN
Kurup Shri N.Peethambara

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the volume of illegal trade is much higher than the legal trade between India and Pakistan;
- (b) if so, the volume of such trade;
- (c) the steps taken/proposed to be taken to boost up the legal trade and prevent illegal trade between the two neighbouring countries; and
- (d) the details of the import from Pakistan and exports to Pakistan during each of the last three years, value-wise?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

(a)& (b) No official data is available regarding illegal trade.

(c) Commerce Ministers of India and Pakistan agreed to jointly work to more than double bilateral trade within three years, from current levels of 2.7 billion US dollars per annum to about 6 Billion dollars. As a result of the bilateral discussions held over the past year between the two countries, Government of Pakistan replaced its 'Positive List' comprising 1963 items that could be exported by India to Pakistan with a 'Negative List' of 1209 items. This implies that except for these 1209 items, all other items can be exported. Such substantial increase in tradable commodities is expected to reduce trade through third countries.

(d) The details of value of bilateral trade with Pakistan during last three years are as follows:

(Values in US \$ millions)

Year	Export	Import	Total trade
2008-09	1439.88	370.17	1810.05
2009-10	1573.32	275.94	1849.26
2010-11	2333.62	332.51	2666.13
2010-11 (April-Jan)	1946.80	274.93	2221.73
2011-12 (April-Jan) #	1268.32	294.94	1563.26

#Provisional, Source- DGCI&S, Kolkata.